

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency)No.456 of 2019

IN THE MATTER OF:

Praxis Corporate Services Pvt. Ltd.

.....Appellant

Vs.

Powai Cubicles Pvt. Ltd.

.....Respondent

Present :

For Appellant: Mr. Deepak Biswas, Ms. Subhalaxmi Sen, Advocates

For Respondents: Ms. Akansha Choudhary, Advocate

O R D E R

09.08.2019 - From the impugned order and record, we find that no case is made out by the 'Corporate Debtor' that there was a pre-existing dispute. Whatever the dispute is noticed by the Adjudicating Authority ('National Company Law Tribunal') Mumbai Bench, Mumbai is based on the reply given by the 'Corporate Debtor' to Notice under Section 8(2) of the Insolvency & Bankruptcy Code, 2016 ('I&B' Code, for short).

In the circumstances, we intend to hear the Respondent to state as to why this Appellate Tribunal will not direct the Adjudicating Authority to admit the application.

....contd.

Learned Counsel for the Respondent submits that the 'Corporate Debtor' in the meantime may allow to negotiate the matter with the Appellant.

Post the case for 'Orders' on **27th August, 2019.**

The appeal may be disposed of on the next date.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ss/sk

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